

**National Company Law Appellate Tribunal, New Delhi**

**Principal Bench**

**Contempt Case (AT) No. 27 of 2020**

**in**

**Company Appeal (AT) No. 44 of 2018**

**IN THE MATTER OF:**

**Suman Dhir & Anr.**

**...Appellants**

**Vs.**

**Gyan Ganga Educational Institute**

**Pvt. Ltd.& Ors.**

**...Respondents**

**Present:**

**For Appellants: Mr. John Thomas, Advocate.**

**For Respondents: Ms. Mithila Jain and Mr. Jeevesh Nagrath,  
Advocates.**

**ORDER**

**(Through Virtual Mode)**

**11.02.2021:** It appears on 08.01.2021, this tribunal passed the following orders:

*‘For filing a proposal in respect of the balance unsecured loan with interest @ 10 % compounded annually which the Respondents have to pay from 01.04.1999.’*

Today, when the case was called out, Learned Counsels for the Appellants and Respondents are present. The Order dated 08.01.2021, had not been complied, by the Learned Counsel for the Appellant.

Learned Counsel for the Appellant had received the proposal regarding payment of balance amount of unsecured loan. As Learned Counsels for the Appellants are directed to comply the order dated 08.01.2021, and file their proposal within two weeks.

List the Appeal on **01<sup>st</sup> March, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

sr/nn